

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(S). 4712/2023

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY & ORS.Appellant(s)

VERSUS

M/S GAURSONS INDIA LTD & ANR.

Respondent(s)

[ONLY IA NO. 64132/2025 IN SLP(C) No. 8010/2024 IS LISTED UNDER THIS ITEM]

WITH

SLP(C) No. 8010/2024 (XI)

(IA No. 64132/2025 (CLARIFICATION/DIRECTION) AND IA NO.64133/2025 (EXEMPTION FROM FILING O.T.)

Date : 09-05-2025 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s): Mr. Ravindra Kumar, Sr. Adv.
Mr. Binay Kumar Das, AOR
Ms. Priyanka Das, Adv.
Ms. Neha Das, Adv.
Mr. Shivam Saxena, Adv.

For Respondent(s): Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Giriraj Subramaniam, Adv.
Mr. Parmod Sharma, Adv.
Mr. Amit Bhandari, Adv.
Mr. Prateek K. Chadha, Adv.
Mr. Sreekar Aechuri, Adv.
Ms. Surbhi Soni, Adv.
Mr. Aniket Chauhaan, Adv.
Mr. Aditya Singh, AOR

Ms. Veenu Singhal, Adv.
Mr. Anand Shankar Jha, AOR
Mr. Abhilekh Tiwari, Adv.

Mr. Abhinav Singh, Adv.
Mr. Shashank Shekhar Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

CIVIL APPEAL NO(S).4712/2023

There is no reason to give an out of turn priority to the hearing of this Appeal of the year 2023. The prayer for expediting the hearing of the Appeal is rejected.

IA No. 64132/2025 (CLARIFICATION/DIRECTION) AND IA NO.64133/2025 (EXEMPTION FROM FILING O.T.) IN SLP(C) No. 8010/2024

The learned senior counsel appearing for the applicant/first respondent seeks permission to withdraw these Applications. The Applications are, accordingly, disposed of as withdrawn.

(ASHISH KONDLE)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)